JHUGGI-DWELLERS AND PAVEMENT SLEEPERS IN DELHI

888. SHRI JAGAT NARAIN : Will the Minister of HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state :

(a) the estimated number of Jhuggidwellers and persons who sleep on the pavements in Delhi separately for each category;

(b) the number of lavatories constructed by Government for the use of these persons ; and

(c) if the number of lavatories is not adequate whether improvements are proposed to be made in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) According to an estimate made by a Study Group in June, 1967, there were about 100,000 families of Jhuggidwellers squatting on public lands in Delhi. Of these about 22,000 families had been rehabilitated under the Jhuggi and Jhonpri Removal Scheme upto 28th February, 1969, leaving a balance of about 78,000 families.

According to a survey conducted by Delhi Administration in January, 1966, about 5,000 persons were found sleeping on pavements in Delhi.

(b) and (c) The Municipal Corporation of Delhi and the New Delhi Municipal Committee have provided a number of latrine seats in the bigger jhuggis jhonpris clusters. Efforts are also being made by them to improve the facilities to the extent possible within the financial resources available.

REMITTANCE FACILITIES TO INDIANS SETTLED ABROAD

889. SHRI JAGAT NARAIN : Will the PRIME MINISTER be pleased to state :

(a) whether Government are aware that the Government of Pakistan have provided certain facilities to Pakistani citizens in foreign countries for remitting money through legal channels due to which Pakistan is getting large amount of foreign exchange ;

(b) if so, whether the Government of India propose to consider the question of providing similar facilities to the Indians settled in foreign countries; and

to Questions

(c) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINASTRY OF FININCE (SHRT P. C. SETHI) : (a) Yes. Sir,

(b) and (c) Government consider that the adoption of such a scheme will not be of advantage in the Indian context.

स्टेट बेंक तथा जीवन बीमा निगम की पूंजी का उपयोग

890. श्री ना० कु० शेजवलकर :

श्री पीताम्बर दास :

श्री सुन्दर सिंह भंडारी :

श्री प्रेम मनोहर :

क्या प्रधान मंत्री यह क्ताने की क्रमा करेंगी कि :

(क) जीवन बीमा निगम और भारतीय स्टेट बैंक के राष्ट्रीयकरण के बाद उनकी कितनी-कितनो पूंजो का उपयोग (1) किसानों (2) छोटे उद्योगों और (3) समाज के पिछड़ वर्गों की सहायता के लिये किया गया है; और किस ढंग से किया गया है;

(ख) क्या सरकार आम जनता को राहत देने के लिए जीवन बीमा निगम की प्रीमि-यम दरों तथा बैंकों की ब्याज की दरों में कोई परिवर्तन करने का विचार रखती हैं; और

(ग) यदि हो, तो कव तक और यदि नहीं, तो इसके क्या कारण हैं?

t [UTILISATION OF STATE BANK AND L.I.C. CAPITAL

890. SHRI N. K. SHEJWALKAR : SHRI PITAMBER DAS SHRI SUNDAR SINGH BHANDARI : SHRI PREM MANOHAR :

Will the PRIME MINISTER be pleased to state :

(a) the amount utilised out of the capital of the Life Insurance Corporation and the State Bank of India

t[] English translation.

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after their nationalisation for helping (i) agriculturists; (ii) small industries; and (iii) the backv ard classes of the society respectively an< the manner in which it was utilised;

(b) whether Government propose to introduce iny change in the rate of premium >f the Life Insurance Corporation am the interest rates of the Banks so as to give relief to the general public; and

(c) if so, by when, and if not, what are the reason therefor?]

पूति मंबी तथा बित्त मंत्रालय में राज्य नंत्री (श्री आर० के० खाडिलकर) : (क) जीवन बीमा निगम, विकास अभिकरण नहीं होने के कारण, किसी विभिष्ट वर्ग के हिताधिकारियों के संदर्भ में अपनी निधियों का निवण नहीं करता है, निवेश संस्था होन के कारण, वह निर्धारित सांविधिक ढांचे के अन्दर अपनी निधियों के लिये वित्तीय दृष्टि से उपयुक्त मिकासी की तलाश करता है । 31 मार्च 1969 को जीवन बीमा निगम के निवेश, जिन्हें तत्काल ही कृषकों तथा लघु उद्योगों के हित सांधक कहा जा सकता है, नीचे दिये अनुसार थे :-

निवेश की किस्म

(रकम करोड़ रुपयों में) कथक—–

 सहकारी भूमि बन्धक . 58.09 बैंकों के ऋण⊧पत्र

(2) चीनी-सहजारी-संस्थाओं को ऋण . 1.90

लघु उद्योग—

औद्योगिक सम्पदाओं को

距可 . . 1.02

निवेशों की उपपूंबत रकमें बकाया रहे शुद्ध चुकौती अथवा विमोचन मूल्य है । सकल रकमें और भी अधिक होनी चाहिए ।

इनके अलावा, प्रक्ष में उल्लिखित तीन बगौँ को जीवन बीमा निगम के अन्य निवेशों में, विशेषतः केन्द्रीब तथा राज्य सरकारों की प्रतिभूतियों में, राज्य सरकारों को दिये गयें ऋणों से, तथा सरकारी तथा सहकारी क्षेत्र में विभिन्न निकायों को ऋण तथा उनकी प्रति-भूतियों से, लाभ हुआ होगा; लेकिन ऐसे लाभों की सही-सही सीमा अलग अलग नहीं बतायी जा सकती । भारत के राज्य बैंक के सम्बन्ध में सूचना इकट्ठी कि जा रही है तथा उपलब्ध होते ही सदन की मेज पर रख दी जायेगी।

(ख) तथा (ग) जीवन बीमा निगम की प्रीमियम दरों के संशोधन का प्रस्ताव निगम तथा सरकार दोनों के विचाराधीन है तथा इस मामले पर शीध्र निर्णय किये जाने की आणा है।

जहां तक बैंक की ब्याज-दरों में संशोधन का प्रश्न है, सूचना इकट्ठी की जा रही है तथा उपलब्ध होते ही सदन की मेज पर रख दी जायेगी ।

t[THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : (a) The L. I. C, not being a development agency does not invest its funds with reference to any particular categories of beneficiaries. Being an investment institution, it seeks financially sound outlets for its funds within the statutory framework prescribed for it. On 31-3-1969 L.I.C. investments that can readily be identified as serving the interests of agriculturists and small industries were as under :—

Nature	of invest-	Amount
r	nent	(In Crores of
2		Rupees)

Agriculturists :

(1) Debentures of Co- operative land Mortgage Banks .		58.09
(2)	Loans to sugar co-operatives	1.00

Small Industries :

(3) Loans to industrial 1.02 estates

The above are the values of investments on an outstanding basis, net of repayment or redemption. The gross amounts must have been more. Apart from these, the three categories mentioned in the question would have benefited from L.I.C's other investments, specially in Central and State Government securities, loans to State Governments and loans to and securities of various bodies in the public and Cooperative sector; the exact extent of such benefits however cannot be separately identified.

Information in respect of State Bank of India is being collected and will be laid on the Table of the House as soon as it is available.

(b) & (c) The proposal for revision of premium rates of the L.I.C. is under the consideration of both the Corporation and the Government and a decision in the matter is expected soon.

As regards revision of interest rates of the Banks, the information is being collected and will be laid on the Table of the House as soon as it is available.]

891. [Transferred to the 15th December, 1969-]

PEARSON COMMISSION RECOMMENDATIONS

892. SARDAR H ARCH ARAN SINGH DUGAL : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that the Pearson Commission of the World Bank has recently submitted its report on the problems of the developing countries;

(b) if so, what are the main recommendations of the said Commission *vis-a-vis* its assessment about the development of India; and

(c) to what extent India coftd benefit by the recommendations of the Commis sion when implemented?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) The Commission on International Development (also known as the Pearson Commission), which was appointed by the President of the World Bank, submitted its report entitled 'Partners in Development' on September 15, 1969.

(b) A Statement giving the recommendations of the Commission, is laid on the Table of the House.

(c) It is expected that the Report will be carefully examined by the aid-giving and aidreceiving countries and by the international institutions and in the

formulation of their policies the recommendations will be kept in view. While it is not possible to say now when and what effect will be evident in the field of aid as a result of this, if the recommendations are implemented they will be beneficial to all developing countries, including India.

STATEMENT 'PARTNERS IN

DEVELOPMENT'

Report of the Commission on International Development (Pearson Commission)

Summary of Recommendations

Summary of Recommendations in Chapter 4

1. Developed countries should eliminate as soon as possible excise and import duties on non-competing products of special interest to the developing countries

2. Developed countries should draw up plans in respect of protected commodities, designed to assure that over time an increasing share of domestic consumption is supplied by imports from developing countries.

3. Discussions should be expedited leading to a program of supplementary finance to deal with problems caused by expected and sustained shortfalls in the export earnings of developing countries.

4. Financing of reasonable buffer stocks in support of well-conceived commodity agreements and policies should be recognized as a legitimate object of foreign aid.

5. No new quantitative restrictions should be imposed on products of special interest < odeveloping countries, and all existing quantitative restrictions on these products should be abolished during the jg7o's as rapidly as possible.

6. Developed countries should establish a generalized non-reciprocal scheme of preferences for manufactured and semimanufactured goods produced by developing countries before the end of ig7o.

7. Developing countries should negotiate a wide-ranging agreement on tariff concessions, extended to all developing countries, before the end of 1970.

8. The IMF, in cooperation with UN GTAD, should study the possiblity of a clearing arrangement for the financing of trade among developing countries on a global scale.